

the approvals accorded so far by Government for such investment is also.

### Indo-Sri Lanka Trade

4613. SHRI MANMOHAN TUDU: Will the Minister of COMMERCE be pleased to state :

(a) whether Indo-Sri Lanka trade has increased in 1983-84 ;

(b) if so, the trade position between these countries in 1983-84 and the percentage of increase over the preceding year (1982-83) ; and

(c) the steps taken to establish better trade and economic relations between Sri Lanka and India in 1984-85 financial year ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR) : (a) Yes, Sir.

(b) Provisional figures for two-way trade in 1983-84 (April, 1983 to December, 1983) was Rs. 102.43 crores which represented a 41.83% increase over the corresponding period in 1982-83.

(c) Government keeps trade and economic opportunities in Sri Lanka under constant review and continues to make trade-supportative measures applicable to trade with Sri Lanka.

### Application from Ex-Servicemen of Village Kharhar, Haryana for Release of Military Pension

4614. SHRI RAM SINGH SHAKYA : Will the Minister of DEFENCE be pleased to state :

(a) the number of applications received from the ex-servicemen

of village and P.O. Kharhar, District Rohtak (Haryana) from 1st March, 1983 to 31st July 1984 regarding release of military pension ;

(b) the number of letters received through Members of Parliament/Councillors to the Defence Minister/Defence Secretary from 1st March, 1983 to 31st July, 1984 ;

(c) the number of letters pending for reply ;

(d) the number of cases settled ;

(e) the reason for not settling the cases ;

(f) the steps taken by Government ; and

(g) the time likely to be taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE : (SHRI K.P. SINGH DEO) : (a) and (b) Records of ex-servicemen are not maintained village-wise. However, from the records regarding MPS letters it has incidentally been found that four letters from Members of Parliament forwarding representations from a pensioner of village and P.O. Kharhar were received between 1st March, 1983 to 31st July, 1984.

(c) One letter from a Member of Parliament is under consideration.

(d) to (g) All these letters and representations pertain to one case which could not be linked for want of relevant particulars about the pensioner who was asked to furnish the same CGDA has intimated that PPM Rohtak has now been asked to contact the pensioner and disburse the pension, if otherwise in order.